

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 814 of 2020

In the matter of:

Committee of Creditors of Wind World (India) Ltd.Appellant
Through State Bank of India

Vs.

Suraksha Asset Reconstruction Company & Ors.Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Ms. Prabh Simran Kaur and Mr. Anoop Rawat, Advocates.

For Respondents: Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Advocates for R-1 to 3.

Mr. Shailen Shah, Ms. Neha Naik, Mr. Sumant Batra for IRP, R-4.

With

Company Appeal (AT) (Ins.) No. 826 of 2020

In the matter of:

Shailen Shah, Resolution Professional of Wind World (India) Ltd.Appellant

Vs.

Suraksha Asset Reconstruction Ltd. & Ors.Respondents

Present:

For Appellant: Ms. Neha Naik, Mr. Sanjeev Sambasivan, Mr. Shailen Shah and Mr. Sumant Batra, Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Mr. Anshuman Chaturvedi, Advocates for R-1 to 3.

Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Ms. Prabh Simran Kaur and Mr. Anoop Rawat, Advocates for CoC,SBI,R-4.

With

Company Appeal (AT) (Ins.) No. 913 of 2020

In the matter of:

Suraksha Asset Reconstruction Ltd. & Ors.Appellants
Vs.

Shailen Shah, Resolution Professional, Wind World (India) Ltd. & Ors.Respondents

Present:

For Appellants: Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Mr. Anshuman Chaturvedi, Advocates.

For Respondents: Ms. Neha Naik, Mr. Sanjeev Sambasivan and Mr. Sumant Batra, Advocates for R-1.

Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Charu Bansal, Mr. Siddhant Kant, Ms. Prabh Simran Kaur and Mr. Anoop Rawat (SBI), Advocates for CoC,R-2.

ORDER
(Virtual Mode)

07.04.2021: The Learned Counsel for Respondent-Successful Resolution Applicant seeks time as the Learned Sr. Counsel who is arguing the Appeal and has made part submissions is not available.

2. The Learned Counsel for the Appellant submits that the Performance Bank Guarantee given by Successful Resolution Applicant would be expiring on 17th April, 2021 and thus the same needs to be kept renewed.

3. Considering the facts of the matter and the pendency of these Appeals, Performance Bank Guarantee which was directed on 15th February, 2021 to be renewed for two months, we direct the Successful Resolution Applicant to extend and keep alive the Performance Bank Guarantee till 2nd July, 2021.

4. The parties may keep the concerned Bank informed.

5. List these Appeals for further hearing as **Part-Heard** on **26th April, 2021** at **02:00 PM**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md